

THE ASSAM KHADI AND VILLAGE INDUSTRIES BOARD
(AMENDMENT) ACT, 1963.

(Received the assent of the Governor on the 13th January 1964)

[Published in the *Assam Gazette*, Extraordinary, dated the 17th January, 1964].

**An
Act**

**further to amend the Assam Khadi and Village Industries
Board Act, 1955.**

Preamble. Whereas it is expedient further to amend the Assam Act
Assam Khadi and Village Industries Board Act, XVI of
1955, hereinafter called the principal Act, in the 1955.
manner hereinafter appearing ;

It is hereby enacted in the Fourteenth Year
of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Khadi and Village Industries Board (Amendment) Act, 1963.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Insertion of Section 4B after Section 4A of the Assam Act XVI of 1955. 2. After Section 4A of the principal Act, the following shall be inserted as Section 4B, namely:—

“Appoint-ment of Financial Adviser and Chief Accounts Officer. 4B. That State Government may appoint a person, not being a member of the Board as the Financial Adviser and Chief Accounts Officer of the Board. He shall hold office for such period as the State Government may, by general or special order, direct and unless otherwise directed by the State Government, he shall receive his salary and allowances from the funds of the Board.”

Substitution of Section 10D of the Assam Act XVI of 1955.

3. For Section 10D of the principal Act, the following shall be substituted, namely:—

“Powers and functions of the Chief Executive Officer of the Board.

10D. Subject to the general control of the Board, the Chief Executive Officer of the Board shall—

- (i) be responsible for the implementation of plans and programmes of the Board ;
- (ii) be responsible for proper administration of the Board's funds and maintenance of accounts including preparation of the budget of the Board ;
- (iii) submit periodical progress reports, receipt and expenditure statements and balance sheets to the Board and the Government ;
- (iv) be the Controlling Officer of the members of the staff of the Board ; and
- (v) have the right to attend every meeting of the Board and its Committees but shall not have the right to vote thereat.”

Insertion of Section 10G after Section 10F of the Assam Act XVI of 1955.

4. After Section 10F of the principal Act, the following shall be inserted as Section 10G, namely:—

“Powers and functions of the Financial Adviser and Chief Accounts Officer of the Board.

10G. Subject to the general control of the Board, the Financial Adviser and Chief Accounts Officer of the Board shall:—

- (i) advise the Board and its Committees on all matters relating to receipts and expenditure of the Board ;
- (ii) assist the Chief Executive Officer in the maintenance of accounts of the Board and in the preparation of its budget and other financial statements and returns. He shall also assist the Chief Executive Officer in the proper audit of accounts of the Board ;
- (iii) have the right to record his views on every proposal involving expenditure from the funds of the Board and shall have the

authority to advise the Board and its Committees that a particular decision or proposal affecting the financial policy and directions of the State Government and/or the Khadi and Village Industries Commission should be referred to the State Government and/or the Khadi and Village Industries Commission, as the case may be ; and

(iv) have the right to attend every meeting of the Board and its Committees, but shall not have the right to vote thereat. He shall also have the right to refer to the Board and its Committees any matter having financial implication which in his opinion ought to be brought to their notice."

Amend-
ment of
Section 25
of the
Assam Act
XVI of
1955.

5. For Section 25 of the principal Act, the following shall be substituted, namely :—

"Accounts
and Audit.

25. (1) The Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including the profit and loss account and the balance sheet in such form as may be prescribed by the State Government in consultation with the Accountant General of Assam and Nagaland.

(2) The Board shall maintain a proper system for the internal audit of its accounts.

(3) The accounts of the Board shall be audited by the Accountant General of Assam and Nagaland, at such intervals as may be prescribed by him and any expenditure incurred by him in connection with such audit shall be payable by the Board to the Accountant General of Assam and Nagaland.

(4) The Accountant General, Assam and Nagaland shall have the rights, privileges and authority in connection with such audit as he has in connection with the audit of Government accounts and in particular shall have the right to demand production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Board.

(5) The accounts of the Board as duly certified by the Accountant General, Assam and Nagaland together with the audit report thereon shall be forwarded annually to the State Government and that Government may issue such instructions to the Board in respect thereof as it deems fit and the Board shall comply with such instructions.

- (6) The State Government shall—
- (a) cause the accounts of the Board together with the audit report thereon forwarded to it under sub-section (5) to be laid annually before the State Legislature; and
 - (b) cause the accounts of the Board to be published in the manner as may be prescribed by the State Government and place copies thereof on sale at a reasonable price."

Amendment
of Schedule
to the Assam
Act XVI of
1955.

6. In the Schedule to the principal Act, after item 11 the following shall be inserted as items 12, 13, 14, 15, 16 and 17, namely:—

- “12. Carpentry and Blacksmithy Industry.
13. Village Pottery Industry.
14. Limestone Industry.
15. Gas Plant Industry.
16. Fibre Industry.
17. Bamboo and Cane Crafts Industry”.